

The most important outcome of these workshops was that CH2M HILL in association with PUB was able to successfully engage all stakeholders and gained consensus on the treatment process option best suited for Bengaluru.

#### **Satellite towns around mega cities**

2170. SHRI VIVEK GUPTA :Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has made any progress with regard to the implementations, with regard to the outcomes, of the pilot projects under the scheme for development of Satellite towns around seven megacities; if so, the town-wise details thereof;

(b) whether Government has considered or proposed any clean and green alternatives for managing underground sewerage, solid waste management and water supply under the implementation of the scheme, if so, the details thereof; and

(c) details of the time-line for extending the pilot projects to other towns in various other States, specially West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) Yes, Sir. Under the Urban Infrastructure Development Scheme for Satellite Towns around Seven Mega Cities (UIDSST), 7 towns namely, Pilkhuwa (U.P.), Vikarabad (Telangana), Sriperumbudur (Tamil Nadu), Sonapat (Haryana), Sanand (Gujarat), Hoskote (Karnataka) and Vasai-Virar (Maharashtra) have been covered. A total number of 17 projects are being implemented under the scheme with an approved cost of ₹631.07 crore. The total central assistance of ₹323.99 crore has been released till 30th November, 2014.

(b) There is no such proposal under the UIDSST Scheme. However, concept of decentralised waste water treatment and solid waste management is advocated by the Ministry.

(c) There is no such proposal to extend the pilot project to other States/Towns.

#### **Construction of Metro in other States**

†2171. SHRI MAHENDRA SINGH MAHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of proposals received from the State Governments for construction of Metro Rail in their cities, State-wise; and

(b) whether sanctions have been given to those proposals, and if not, the details of obstacles being faced by Government in sanctioning the proposals ?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) and (b) The details of Metro Rail proposals received from the State Governments during the last three years along with their status of approval/sanctioned are given below:

Name of State/Union Territory	Name of Metro Rail Project	Length in km.	Estimated Cost (in crore)	Status of approval/sanctioned
1	2	3	4	5
National Capital Territory of Delhi	Delhi Metro Phase-III	103.05	35242.00	Approved.
	Extension of Delhi Metro to YMCA Chowk, Faridabad	13.875	2494.00	Approved.
	Dwarka to Najafgarh	5.50	1070.00	Approved.
	Yamuna Vihar to Shiv Vihar	2.717	281.78	Approved.
	Mundka to Bahadurgarh, Haryana	11.5	1991.00	Approved.
	Extension of Delhi Metro Rail Line from YMCA Chowk, Faridabad to Ballabhgarh, Haryana	3.2	564.00	"In principle" approval has been given.
	Extension of Delhi Metro from Dilshad Garden to Ghaziabad (New Bus Adda)	9.41	1770.00	Under appraisal.
	Metro Extension from Noida City Centre to Sector 62 Noida	6.675	1807.00	Under appraisal.

1	2	3	4	5
	Kalindi Kunj to Botanical Garden, Noida	3.962	845.00	Under appraisal.
	Metro connection between Noida and Greater Noida	29.707	5533.00	Under appraisal.
	Delhi Metro Rail Project Phase-IV	103.93	55208.00	Under appraisal
	Extension of Metro from Badli to Siraspur	1.057	215.00	“In principle” approval has been given.
Maharashtra	Mumbai Line-3	32.5	23136.00	Approved.
	Nagpur Metro Rail Project	38.215	8680.00	Approved.
	Pune Metro Rail Project	31.51	11802.00	“In principle” approval has been given.
Karnataka	Bangalore Metro Phase-2	72.1	26405.14	Approved.
Tamil Nadu	Chennai Metro Rail Project	45.046	14600.00	Approved.
	Extension of Chennai Metro Rail Project	9.051	3770.00	Under appraisal
West Bengal	Kolkata East West Corridor Project	14.58	4874.58	Approved. Transferred to Ministry of Railways.
Kerala	Kochi Metro Rail Project	25.612	5181.79	Approved.
	Extension of Kochi Metro Rail Project	2.0	420.00	Under appraisal.
Rajasthan	Jaipur Metro Rail Project Phase-1	12.067	3149.00	Approved.

1	2	3	4	5
Gujarat	Ahmedabad Metro Rail Project	35.96	10773.00	Approved.
Uttar Pradesh	Lucknow Metro Rail Project Phase-1A	22.878	6928.00	“In principle” approval has been given.

Metro Rail projects are considered in the Central Government depending upon the proposals received from the State Governments. However, consideration of the proposals and their sanction depends upon a number of parameters namely, the project justification, viability, availability of resources, relative prioritization, etc. Central Government supports development of public transport including Metro Rail Projects in line with National Urban Transport Policy (NUTP), 2006.

#### **Perpetual lease right for plots in Delhi**

2172. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has granted perpetual lease rights to the allottees and subsequent purchaser of residential plots distributed under 20-Point Programme in Delhi;

(b) whether Deputy Commissioners (South and South-West) have completed the process of granting perpetual lease right to the subsequent purchaser of residential plots, if so, details thereof and if not, reasons therefor and by which date the said process will be completed; and

(c) the reasons for Municipal Corporations of Delhi not sanctioning building plans of residential plots distributed under 20-Point Programme and owned by subsequent purchasers measuring less than 100 sq. metre ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) No, Sir.

(b) As per the information received from Revenue Department, Government of National Capital Territory of Delhi no time limit can be stated.

(c) Building Departments of Municipal Corporations of Delhi consider application for sanction of building plans which are in conformity with Building Bye Laws 1983, Master Plan of Delhi 2021 and Delhi Municipal Act 1957.